



2026:AHC:41718-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 4143 of 2026

Rajesh Kumar And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ghazanfar Abbas, Rajesh Mishra
Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Shri Arvind Kumar Srivastava, Advocate has filed his vakalatnama on behalf of respondent no.4 today in Court, which is taken on record.
2. Heard learned counsel for the petitioners, learned AGA for the State, Shri Arvind Kumar Srivastava, learned counsel for the respondent no.4 and perused the record.
3. After some arguments, learned counsel for the petitioners has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
4. Learned AGA for the State as well as learned counsel for the respondent no.4 has no objection to the aforesaid prayer.
5. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
6. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioners as per Rules.

February 24, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)